

(b) the number of such refugees who have been given long-term visa during the last three years; and

(c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) Though India is not a signatory to the 1951 UN Convention relating to the Status of Refugees and the 1967 Protocol thereon, its track record in dealing with or providing protection to refugees has been internationally acclaimed. There is a provision for grant of Long Term Visa (LTV) under various instructions issued by the Government from time to time. As per the available information, 486 Myanmar nationals (Rohingyas) and 2154 Afghanistan nationals are staying in India on LTV as in 2016.

Proposal to take over BCAS

1008. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal by the Ministry to take over the Bureau of Civil Aviation Security (BCAS) from the Ministry of Civil Aviation;

(b) if so, the justification and the details thereof; and

(c) the measures taken to strengthen CISF at various airports to tighten security?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Ministry of Home Affairs (MHA) has proposed transfer of Bureau of Civil Aviation Security from Ministry of Civil Aviation to MHA for better coordination of all the security agencies engaged in Civil Aviation Security.

(c) Issues relating to strengthening of Central Industrial Security Force (CISF) such as manpower, training and availability of equipment at various airports is reviewed on a continuous basis and action taken wherever required, by all the Stakeholders such as Ministry of Home Affairs, Ministry of Civil Aviation, Bureau of Civil Aviation Security and Airport Operators.

User account data request

1009. PROF. M.V. RAJEEV GOWDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of user account data requests sent by the Government to Google each year since, 2013, website-wise and agency-wise;

(b) whether Government has, in light of the Supreme Court judgement classifying the Right to Privacy as a Fundamental Right, enacted safeguards to increase oversight, particularly judicial oversight, of such request;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) No such centralised data is maintained by the Ministry of Home Affairs.

(b) to (d) The Hon'ble Supreme Court has held that the right to privacy is protected as an intrinsic part of the right to life and personal liberty under Article 21 and as a part of the freedoms guaranteed by Part III of the Constitution.

Article 21 of Part-III of the Constitution of India states that no person shall be deprived of his life or personal liberty except according to procedure established by law. Further, Article 19(2) of the Constitution places reasonable restriction on freedom of speech and expression guaranteed under Article 19(1).

The requests for user account sent to Google and other online service providers by the law enforcement agencies are in furtherance of the inquiries and investigations into cognizable criminal offences conducted by these agencies and in exercise of the authority vested under established Law.

Compensation to States for natural calamity

1010. MS. DOLA SEN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what amount of damage or compensation Central Government has given to the affected States in case of flood or any other type of natural calamity; and

(b) whether any compensation has been given to the State Government of West Bengal, in 2016-17 and 2017-18 financial years, if so, what amount and in what respect, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) The financial assistance under SDRF/NDRF in the wake of natural calamity is by way of relief and not for compensation of loss as suffered/claimed. Information on compensation and institutional credit provided to affected States is not maintained by this Ministry centrally.

However, financial assistance is provided to the affected States from State Disaster Response Fund (SDRF) and National Disaster Response Fund (NDRF) as per laid down procedure.